

INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "E": NEW DELHI
BEFORE SHRI R. K. PANDA, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER
(Through Video Conferencing)

ITA No. 7125/Del/2019
(Assessment Year: 2015-16)

Godavari Shilpkala Pvt. Ltd, 12, APJ Abdul Kalam Road, New Delhi PAN: AAACH1037G	Vs.	DCIT, Circle-10(1), New Delhi
(Appellant)		(Respondent)

Assessee by :	None
Revenue by:	Shri Gaurav Pundir, Sr. DR
Date of Hearing	29/09/2021
Date of pronouncement	29/09/2021

ORDER

PER R. K. PANDA, A. M.

1. This appeal is filed by the assessee against the order passed by the Id CIT(A)-22, New Delhi dated 29.06.2019 for Assessment Year 2015-16.
2. At the time of hearing none appeared on behalf of the assessee however, the assessee a letter dated 20.09.2021 via mail informed that it has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020 and submitted copy of Form No. 3 issued on 20.01.2021 and therefore, it was stated that the appeal of the assessee may be treated as withdrawn.
3. The Id DR did not have any objection to the same.
4. We have carefully perused the letter dated 20.09.2021 submitted by the assessee along with Form No. 3 issued on 20.01.2021 for Assessment Year 2015-16 wherein, it has submitted that the assessee has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020. In view of this the appeal of the assessee is dismissed as withdrawn.
5. In the result, the appeal of the assessee is dismissed.
Order pronounced in the open court on 29/09/2021.

-Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

-Sd/-
(R. K. PANDA)
ACCOUNTANT MEMBER

Dated: 29/09/2021
A K Keot

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1. Applicant
2. Respondent

3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi